MINISTRY OF SMALL SCALE INDUSTRIES
NOTIFICATION

New Delhi, the 29th September, 2006

S.O. 1636(E).—In exercise of the powers conferred by Sub-section (3) of Section 8 of the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006) herein referred to as the said Act, the Central Government hereby specifies the General Manager, District Industries Centre or any District level officer of equivalent rank in the Directorate or the Department dealing with Micro, Small and Medium Enterprises of the State Government or the Union Territory Administration as the authority with which the memorandum shall be filed by a person who intends to establish or has already established a medium enterprise engaged in the manufacture or production of goods, as specified in clause (c) of Sub-section (1) of Section 8 of the said Act.

[F. No. 2(10)/2006-MSME POL]
JAWHAR SIRCAR, Addl. Secy.